

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu

NOTIFICATION

Jammu, the 22nd April, 2020

S.O -/29 Whereas, on 14-10-2016 Police Station Zainapora received information that Hurriyat activist Mohammad Yousuf Ganie @ Falie S/O Gh. Mohammad Ganie R/O Molu Chitragam and others addressed a public gathering in village Molu Chitragam and urged the people to be united and follow the Hartal calendar issued by the Hurriyat and also raised anti India slogans, besides urged the youth to continue struggle to fight against the integrity and sovereignty of India; and

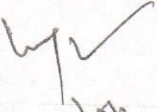
2. Whereas, a Case FIR No. 72/2016 U/S 13 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Zainapora and investigation was set into motion; and

3. Whereas, during the course of investigation site plan of place of occurrence was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under section 161 Cr.PC. Statement of witnesses recorded inter alia reveal that accused Mohammad Yousuf Ganie @ Falie, accused Bilal Ahmad Mir S/O Gh. Mohamma Mir R/O Kungno raised anti national slogans while addressing the public gathering; and

4. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the accused namely Mohd Yousuf Ganie @ Falie S/O Gh. Mohammad Ganie R/O Molu Chitragam and Bilal Ahmad Mir S/O Gh. Mohamma Mir R/O Kungno for commission of offence punishable Under Section 13 of Unlawful Activities (Prevention) Act, 1967 ; and

5. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

6. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.


21/09
Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching

prosecution against the above mentioned accused for the commission of offence punishable under section 13 ULA (P) Act, in case FIR No. 72/2016 of Police Station Zainapora.

By order of the Government of Jammu & Kashmir.

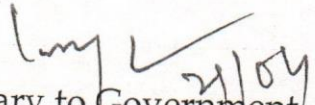
Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros/10/2020

Dated:-16 -04-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.